

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TANISH NIRMITI LLP

RELEVANT PARTICULARS	
1. Name of corporate debtor	Tanish Nirmiti LLP
2. Date of incorporation of corporate debtor	14 th June, 2013
3. Authority under which corporate debtor is incorporated / registered	RoC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-5842
5. Address of the registered office and principal office (if any) of corporate debtor	A-102, ICC Trade Tower, Senapati Bapat Road, NA Pune, Maharashtra – 411 016
6. Insolvency commencement date in respect of corporate debtor	31 st July, 2023
7. Estimated date of closure of insolvency resolution process	27 th January, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9. Address and e-mail of the interim resolution professional, as registered with the Board	2404-B, Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra – 400053 Email: nehavkjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp.tanishnirmit@gmail.com
11. Last date for submission of claims	14 th August, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tanish Nirmiti LLP** on **31st July, 2023**.

The creditors of **Tanish Nirmiti LLP**, are hereby called upon to submit their claims with proof on or before **14th August, 2023** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 1st August, 2023
Place: Mumbai
LLP

Neha Jain Nemani
Interim Resolution Professional
Tanish Nigam

